

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A.No.51/06**

**Friday this the 17<sup>th</sup> day of February 2006**

**C O R A M :**

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN  
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

1. K.Wilson,  
Lighting Artist,  
Doordarshan Kendra,  
Thiruvananthapuram.
2. M.Sriharan,  
Lighting Artist,  
Doordarshan Kendra,  
Thiruvananthapuram. ....Applicants

**(By Advocate Mr.P.Santhosh Kumar)**

**Versus**

1. Union of India represented by the Secretary,  
Ministry of Information & Broadcasting,  
Government of India, New Delhi.
2. The Director General, Prasar Bharati,  
Broadcasting Corporation of India,  
Doordarshan Kendra, New Delhi.
3. The Director,  
Doordarshan Kendra,  
Kudappanakunnu, Thiruvananthapuram – 43. ....Respondents

**(By Advocate Mr.N.N.Sugunapalan,Sr.)**

**This application having been heard on 17<sup>th</sup> February 2006 the  
Tribunal on the same day delivered the following :**

.2.

ORDER

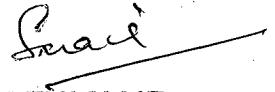
HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

When the matter came up for hearing, counsel for the respondents submitted that the impugned order has since been recalled. Counsel for the applicants agrees to the same. In these circumstances, the O.A. is dismissed as withdrawn.

(Dated the 17<sup>th</sup> day of February 2006)



GEORGE PARACKEN  
JUDICIAL MEMBER



SATHI NAIR  
VICE CHAIRMAN

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